

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

(IB)-532(PB)/2017

In the matter of:

Punjab National Bank

...Petitioner

v.

Hardwar Iron & Ispat Rolling Ltd.

...Respondent

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code.

Coram

Order delivered on 12.12.2017

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the petitioner:
For the respondent:

Bindu Das, Adv.
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ORDER

Ld. Counsel for the petitioner is present. In compliance to the direction dated 7.12.2017 a certificate alongwith annexure has been filed. The petitioner is directed to file copy of the OA alongwith proceedings pending before the DRT as filed by the financial creditor for which a week's time is granted. In the meanwhile the ld. Counsel is to take notice to the corporate debtor in relation to the next date of hearing and the next date of hearing shall be on 10th January, 2018. Corporate debtor to show cause to the notice given within a period of one week upon receipt of notice.

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

Sd/-
(R. VARADHARAJAN)
MEMBER(JUDICIAL)

KCS